

THE INDIAN PARTNERSHIP (KERALA AMENDMENT) BILL, 2011

(As passed by the Assembly)

A

BILL

further to amend the Indian Partnership Act, 1932, in its application to the State of Kerala.

Preamble.—WHEREAS, it is expedient further to amend the Indian Partnership Act, 1932, in its application to the State of Kerala, for the purposes hereinafter appearing ;

BE it enacted in the Sixty fourth Year of the Republic of India as follows:—

1. *Short title, extent and commencement.*—(1) This Act may be called the Indian Partnership (Kerala Amendment) Act, 2013.

(2) It extends to the whole of the State of Kerala.

(3) It shall come into force at once.

2. *Substitution of new Schedule for Schedule I.*—In the Indian Partnership Act, 1932 (Central Act 9 of 1932), for Schedule I, the following Schedule shall be substituted, namely:—

“SCHEDULE I

Maximum Fees

[See sub-section (1) of section 71]

<i>Document or act in respect of which the fee is payable</i>	<i>Maximum Fee</i>
(1)	(2)
Statement under section 58	Five hundred rupees.
Statement under section 60	Two hundred rupees.
Intimation under section 61	Two hundred rupees.
Intimation under section 62	Two hundred rupees.
Notice under section 63	Two hundred rupees.
Application under section 64	Two hundred rupees.

(1)	(2)
Inspection of the Register of Firms under sub-section (1) of section 66	Fifty Rupees for inspecting one volume of the Register.
Inspection of documents relating to a firm under sub-section (2) of section 66	One hundred rupees for the inspection of all documents relating to one firm.
Copies from the Register of Firms	One hundred rupees for each hundred words or a part thereof.”.
